

(c) the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) 24.

(b) None.

(c) Action according to due process of law is being taken.

[English]

Farakka Barrage

502. SHRI HANNAN MOLLAH: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government are aware that the Farakka Barrage is facing serious danger due to continuous erosion of the Bank of Ganges;

(b) whether the Government of West Bengal has sent any proposal in this regard;

(c) if so, the details thereof; and

(d) the steps taken or proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGO): (a). There is no danger to Farakka Barrage due to erosion along river Ganga.

(b) to (d). According to Entry-17 of the State List of Seventh schedule of the Constitution of India, among other things, drainage and embankments come under the purview of the State Government subject

provisions of Entry- 56 of (Union List). Farakka Barrage project authority is entrusted with the responsibility to control the river behaviour for ensuring successful and safe operation of barrage and feeder canal. With this in view, as a long term measure it is envisaged to construct two spurs near Manikchak ghat based on results of model studies entrusted to Central Water and Power Research Station. In Technical Advisory Committee meeting of Farakka Barrage Project held in February, 1994 State Government of West Bengal have highlighted the necessity of constructing and strengthening the 10th retired embankment with boulder apron and pitching on the left bank of the river Ganga. The proposal requires approval of Central Water Commission and Ganga Flood Control Commission before it is implemented.

Bursting of LPG Cylinders

503. SHRI HARILAL NANJI PATEL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of incidents of bursting of gas cylinders reported in the country during 1993-94 so far, State - wise;

(b) the number of casualties in these incidents;

(c) whether any compensation has been given to the victims;

(d) if so, the details thereof, and

(e) the safety measures taken by Government to avoid reoccurrence of such incidents?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA): (a) According to oil Companies.

there were two incidents, one each in Gujarat and Kerala, involving bursting of LPG cylinders at domestic consumers premises during 1993-94

(upto 31.1.94).

(b) none, Sir.

(c) and (d). Do not arise.

(e) Each cylinder is required to be inspected and certified by Bureau of Indian Standards at the time of its manufacture. The LPG marketing companies carry out elaborate quality control checks on each cylinder at bottling plants before the same is despatched to LPG distributors. Also the distributors of the oil marketing companies are under instruction to deliver only sound and correct weight cylinder and to carry out pre/post delivery checks for each cylinder and equipment at the customer's premises. The LPG distributors also carry out periodic inspection of equipments installed at customer's premises by trained mechanics. LPG marketing companies conduct clinics/ education programmes for LPG consumers highlighting safety aspects of handling LPG.

Unani Cure for AIDS

504. SHRI SRIBALLAV PANIGRAHI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state;

(a) whether the central Research Institute for Unani Medicine Hyderabad has identified some medicinal herbs which can

be used affectively for the treatment of AIDS:

(b) if so, the details thereof; and

(c) the steps the Government propose to take to exploit such medicines for the cure of AIDS?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B.SHNKARANAND): (a) no, Sir.

(b) and (c). Do not arise.

Supply of Coal Foreign Companies

505. SHRI GURUDAS KAMAT: Will the Minister of COAL be pleased to state:

(a) whether the Government propose to supply coal to foreign companies for thermal projects; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) and (b). Yes, Sir. In conformity with the Government policy of opening up the power sector to private developers, requests for establishment of coal linkage for new thermal power plants have been received from some of the foreign companies.

Considering such request, long term coal linkage have been indicated for the following such power generating companies:-

<i>Company</i>	<i>Proposed Thermal Power Schemes</i>
(i) M/s Ib Valley Power Pvt. Ltd.(Jointly owned by M/s AES Transpower,(USA) and OPGC	Ib Valley TPS Units 3&4 (2X210 MW)